

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**M.A.No.220 of 2017 in
M.A.No.134 of 2017 (SZ) in
Application No. 139 of 2017 (SZ)**

Applicant/s

M/s.Gem Granites
Rep by its Partner
Mr.S.R.Asaithambi,
No.78, Cathedral Road, Chennai

Vs

Respondents

The Ministry of Environment, Forest
and Climate Change,
Rep. by its Secretary to Government
Union of India, Paryavaran Bhavan,
CGO Complex, Lodhi Road,
New Delhi and others

Counsel appearing for applicant

M/s.Abdul Saleem & S.Saravanan

Counsel appearing for respondents

**M.A.No.221 of 2017 in
M.A.No.135 of 2017 in
Application No. 140 of 2017 (SZ)**

Applicant/s

M/s.Imperial Granites Pvt. Ltd.
Rep by its Director,
Mr.S.R.Asaithambi,
No.78, Cathedral Road, Chennai

Vs

Respondents

The Ministry of Environment, Forest
and Climate Change,
Rep. by its Secretary to Government
Union of India, Paryavaran Bhavan,
CGO Complex, Lodhi Road,
New Delhi and others

Counsel appearing for applicant

M/s.Abdul Saleem & S.Saravanan

Counsel appearing for respondents

| Note of the Registry | Orders of the Tribunal |
|----------------------|---|
| Item No.7 & 8 | Date: 18 th December, 2017 The 2 nd respondent has filed a common reply affidavit which is taken on record. The Member Secretary, as directed by order dated 7 th December, 2017, is present. The learned counsel appearing for the 2 nd respondent submitted that as stated in paragraph 22 of the affidavit, an appeal has already been preferred before the Hon'ble |

Supreme Court as against the order dated 07.11.2017 passed by the Tribunal and sought adjournment.

The learned counsel appearing for the applicant vehemently argued that the respondents are not granting the "consent" because of the extraneous reason and only the order dated 07.11.2017 is challenged and not the original order and the original order even now stands and the contempt application is filed for non obedience of the said order and necessary orders are to be passed.

After the original order passed by this Tribunal, when the contempt application was filed, finding that the case of the respondent is that necessary materials were not furnished, an opportunity was granted to the applicant to furnish the materials and directions were issued to the respondents to pass necessary orders in accordance with law, That order is challenged before the Hon'ble Supreme Court.

Learned counsel appearing for the respondent submitted that there is no extraneous reason for any action or inaction on the part of the respondent as alleged by the applicant.

List the matters on 08.01.2018.

....., JM
(Justice M.S.Nambiar)